

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-1925/2017

New Delhi, this the 30th day of May, 2017.

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Hemraj (UR)
S/o Sh. Hariniwas Mittal,
R/o Mittal Flour Mill, Meham Road,
Gautam Nagar, Near Gudha Chungi,
Gohana, Sonipat.

(Aged about 25 years)

(Candidate towards CGL Exam-2016) ... Applicant
(through Sh. Ajesh Luthra)

versus

1. Union of India,
Through its Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievance & Pension,
North Block, New Delhi.
2. Staff Selection Commission,
Through its Chairman (Head Quarter),
Block No. 12, CGO Complex,
Lodhi Road, New Delhi-110091.
3. Staff Selection Commission (Northern Region),
Through its Regional Director,
Block No. 12, CGO Complex,
Lodhi Road, New Delhi-110504 ... Respondents
(through Sh. Gyanendra Singh)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant was a candidate for the Combined Graduate Level Examination, 2016. His contention is that his Tier III answer sheet has not been evaluated on the ground that he has

committed mistake in filing medium in the same. He submitted a representation to the respondents on 20.03.2017. However the respondents have yet to take a decision on the same. Learned counsel submitted that the aforesaid issue has been dealt with by this Tribunal in OA No. 215/2017 along with other connected matters decided on 21.02.2017.

2. He further submitted that the applicant would be satisfied in case directions were given to the respondents to decide representation of the applicant in the light of the aforesaid judgment.

3. Learned counsel Sh. Gyanendra Singh has appeared for the respondents on advance notice.

4. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself without going into the merits of the case with a direction to the respondents to decide the aforesaid representation of the applicant by means of a reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/